

यह कौंसिल अन्य उन शिक्षण संस्थाओं की तरह है जो व्यापारिक रीति से विद्यार्थियों को विभिन्न परीक्षाओं के लिए तैयार कराती है और यह कौंसिल उक्त प्राधिकरणों में से किसी के द्वारा मान्यता प्राप्त नहीं है। इसलिए इस कौंसिल के विद्यार्थियों को रियायती पास देना स्वीकार्य नहीं है।

(ग) नहीं, ऊपर प्रश्न के भाग (ख) में कारण दे दिए गए हैं।

#### Recognition to Kampuchea

597. DR. SUBRAMANIAM SWAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of countries that have recognised the Government of Heng Samrin in Kampuchea before India did;

(b) the names of countries that recognised the same Government after India accorded the recognition; and

(c) any policy—inference that the Government draws from these statistics?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) On the basis of the information now available with the Government, the following countries had recognised the People's Republic of Kampuchea before India recognised that Government:

Laos, Vietnam, Soviet Union, German Democratic Republic, Bulgaria, Hungary, Afghanistan, Poland, Mongolia, Czechoslovakia, Cuba, Ethiopia, People's Democratic Republic of Yemen, Mozambique, Congo, Grenada, Nicaragua, Jamaica, Guinea, Angola and Seychelles.

(b) Since India's recognition of the Government of the People's Republic of Kampuchea, no other country has

so far extended recognition to that Government.

(c) Our recognition of the People's Republic of Kampuchea was based on the realities of the situation in that country; the commitment made by the Government to the people of India, and the national consensus in support of that decision.

#### Supply of nuclear technology by Switzerland to Pakistan

598. SHRI VILAS MUTTEMWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state the action taken by the Government of India on the news of indirectly passing on nuclear technology to Pakistan by Switzerland and thus helping it in making Atom Bomb?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): The Government has taken note of reports of sale of certain equipment by Swiss firms to Pakistan. Government is taking all possible steps to safeguard India's security.

#### Government Medical Store Depot., Madras

599. SHRI K.B.S. MANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Expert Committee appointed by the Government of India to study the Modernisation of the Pharmaceutical Factory attached to the Medical Store Depot, Madras and also the Detailed Project report have submitted its report to Government;

(b) if so, the dates on which these reports were submitted and the action taken by Government thereon;

(c) what are main recommendations of the committee and details of the Project report; and

(d) what is the probable date of completion?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):** (a) Yes.

(b) The Expert Committee submitted their Report in November, 1978. The preliminary Project Report from M/s. I.D.P.L. was received in October, 1979. The same is under consideration.

(c) The main recommendations of the Committee are as under:

(1) For ensuring the utilisation of the Oil Fired Cornish Boiler it would be necessary to take up new lines of production such as transfusion solutions and injections.

(2) Suitable renovations would be required in the Factory to make it run on modern lines.

(3) Expansion of the existing testing facilities would be required to enable the Factory to meet the additional work load that would devolve on the laboratory consequent on the proposed expansion of the manufacturing activities.

(4) The Medical Stores Organisation should be converted into a Company.

In the Project Report it has been recommended that for the implementation of the above recommendations, the International Stores Section godown should be converted to a parenteral unit with its own service facilities.

(d) While the whole question of implementation of the report of the Expert Committee was under consideration, a proposal regarding phasing out the Medical Stores Organisation in the light of certain recommendations of a Sub-Committee of the Committee on Public Expenditure also came up. Pending a decision with regard to the latter, the action on the report of the Expert Committee has to be kept pending.

**Contracts earmarked for SC/ST in Madras and Tuticorin Port Trust**

600. SHRI K.B.S. MANI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what are the Port Trusts which are under the direct control of Government of India (under shipping Ministry);

(b) what type of jobs/contracts are being given to the contractors and especially in Madras and Tuticorin is Port Trusts;

(c) whether any percentage of contracts are earmarked for Scheduled Castes and Scheduled Tribes, particularly in Madras and in Tuticorin Port Trusts; and

(d) if no percentage has been earmarked for Scheduled Tribe contractors whether there is any proposal to do so?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):**

(a) The Port Trusts under the control of this Ministry are for the ports of Calcutta, Bombay, Madras, Cochin, Visakhapatnam, Kandla, Mormugao, Paradip, New Mangalore & Tuticorin.

(b) All types of civil works, such as buildings, roads, marine structures, dredging; electricity works such as erection of transformers, laying of cables and mechanical works like supply and erection of wharf cranes etc. are given on contracts based on open and competitive tenders.

(c) No percentage of contracts are earmarked for Scheduled Castes and Scheduled Tribes at Madras and Tuticorin Ports. However, the Madras Port Trust has recently adopted a resolution for award on nomination of petty contracts of a minor repair nature, and costing upto Rs. 15,000 at the departmental estimated cost to Scheduled Castes/Scheduled Tribes contractors. It has further been resolved that Security deposit amount may be reduced by 50 per cent in respect of Scheduled Caste/Scheduled Tribe contractors